

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4895
ANSWERED ON:19.04.2001
PETROL PUMP ALLOTMENT SCAM
KAMAL NATH;SULTAN SALAHUDDIN OWAI SI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): whether attention of the Government has been drawn to a news-item appeared in `The Times of India`, New Delhi dated March 23, 2001 regarding petrol pump allotment scam;
- (b): if so, the facts of the case;
- (c): whether the Government propose to amend the rules governing allotment of petrol pumps and LPG agencies; and
- (d): if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a): Yes, Sir.

(b) to (d): Complaints against selection of dealers/distributors of petroleum products are received from time to time and action is taken on them after investigation.

A Grievance Redressal System is provided in the existing guidelines for selection of dealers/distributors for Retail Outlet dealerships, LPG distributorships and SKO-LDO dealerships, whereby the concerned oil company conducts enquiry in respect of all complaints against selection of dealers/distributors. The complaints against the empanelled candidates are investigated by two officers of the concerned oil marketing company. The inquiry report is forwarded by the oil marketing company to the DSB. The Chairman, in consultation with the other members of the DSB, examines the report with reference to the complaint and conveys his directions/order for compliance by the oil company. The guidelines for selection of dealers/distributors of petroleum products are reviewed from time to time to maintain transparency and fairness in the selection of dealers/distributors.